

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 121 of 2019**

**IN THE MATTER OF:**

**Martin S.K. Golla**

**...Appellant**

**Vs**

**Wig Associates Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Davesh Bhatia and Mr. Saurabh Kumar,  
Advocates**

**For Respondents: Mr. Rajendra Singhvi, Ms. Ragini Singh, Ms. Pooja  
Pandey, Advocates for Respondent No. 1**

**Ms. Praveena Gautam, Mr. Pawan Shukla and Ms.  
Sweety Pandey, Advocates for Respondent No. 2**

**Mr. Vikas Mehta and Mr. Mithun Shashank,  
Advocates for IBBI**

**ORDER**

**18.09.2019** By way of last opportunity, Respondent No. 2 -Bank of Baroda is given one weeks' time to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within three days thereof.

Post the case 'for Admission (After Notice)' on **30.09.2019** at 12:00 Noon.

The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)